

**Central Administrative Tribunal  
Principal Bench**

**OA No.1190/2015**

New Delhi, this the 18<sup>th</sup> day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Anurag Sandilya,  
F-104, Hari Nagar Extn.,  
Badarpur,  
New Delhi-110044.

...Applicant  
(None)

**Versus**

1. South Delhi Municipal Corporation,  
Through The Commissioner,  
19<sup>th</sup> Floor, Dr. S.P. Mukherjee Civic Centre,  
J.L. Nehru Marg, Minto Road,  
New Delhi-110002.
2. Director of Local Bodies,  
Department of Urban Development,  
Government of NCT of Delhi,  
9<sup>th</sup> Level, Delhi Secretariat,  
Indraprastha Estate,  
New Delhi-110002.

...Respondents  
(None)

**ORDER (ORAL)**

**Justice Dinesh Gupta, Member (J) :-**

The Original Application No.1190/2015 was earlier dismissed in default on account of non-prosecution on 07.10.2016. The applicant moved an MA No.131/2017, by which the OA was restored to its original number on 17.07.2017, however, subject to payment of cost of Rs.1000/-. Today, nobody is present to press

this OA, nor there is any proof that the applicant has deposited the cost of Rs.1000/-.

2. Since the restoration was only subject to payment of cost, which has not been deposited by applicant as yet, the OA is, once again, dismissed in default and for non prosecution. No costs.

( Nita Chowdhuray )  
Member (A)

( Justice Dinesh Gupta )  
Member (J)

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